

**CENTRAL ADMINISTRATIVE TRIBUNAL
JAMMU BENCH, JAMMU**

Hearing through video conferencing

T.A. No. 62/2560/2020

This the 15th day of July, 2021

HON'BLE MR. RAKESH SAGAR JAIN, MEMBER (J)
HON'BLE MR. ANAND MATHUR, MEMBER (A)

Gh. Nabi Shah (Qadri) (Regd. No. 2195) Aged about 55 years, S/o Mr. Muhammad Yousuf Shah, R/o Tujar Sharief, Sopore.

....Applicant
(Advocate:- Mr. S F Bandey)

Versus

1. State of Jammu and Kashmir through Commr/Secy to Government, Consumer Affairs & Public Distribution Deptt., J&K, Civil Secretariat, Srinagar/Jammu and 4 ors.

.....Respondents.
(Advocate: Mr. Sudesh Magotra, learned D.A.G.)

O R D E R
[O R A L]

(Delivered by Hon'ble Mr. Rakesh Sagar Jain, Member-J)

Learned counsel for the applicant submits that he has no instructions from his client in this matter.

2. Despite the case being listed in the regular cause list, the applicant has not joined the video conference today. It seems that the applicant has lost interest in pursuing the matter. Accordingly, the T.A. is dismissed due to non appearance of applicant.

**(ANAND MATHUR)
MEMBER (A)**

Arun

**(RAKESH SAGAR JAIN)
MEMBER (J)**